

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.105 - CP(IB)/24(AHM)2021
Item No.106 – IA 649(AHM) of 2022

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Olga Menezes

.....Applicant

.....Respondent

Order delivered on 12/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ashish Dalal, Adv.
For the Respondent : Mr. Vivek Singh, Adv.

ORDER

CP(IB)/24(AHM)2021

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 20.06.2023.

IA 649(AHM) of 2022

This IA has been filed by UV Asset Reconstruction Company Limited seeking substitution of the name of Applicant in CP (I.B.) 24 of 2021.

Learned Counsel Mr. Ashish Dalal appears for the Applicant. He submits that the debt has been assigned several time, and has been finally assigned to the Applicant. Learned Counsel is directed to submit copy of all Assignment Deeds along with Flow-Chart showing the assignment done.

List for hearing on 20.06.2023.

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)